

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

OSP No. 03 of 2013 & I.A. No. 111 of 2013

Dated : 22nd March, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

M/s. G.R. Sponge & Power Ltd. Appellant (s)

Versus

**Chhattisgarh State Electricity Regulatory
Commission & Anr. ... Respondent (s)**

Counsel for the Appellant(s): Mr. Raunak Jain

Counsel for the Respondent(s): Ms. Swapna Seshadri for R.1

ORDER

We have heard the learned counsel for the Petitioner as well as the Respondent No.1-Commission.

It is noticed that some of the particulars given in the Bill issued by the distribution licensee for the month of January 2013 are not correct. Therefore, we deem it appropriate to issue notice to the Respondent No.2 – distribution licensee on 15.4.2013. Dasti service is permitted. Registry is also directed to issue notice to the Respondent No.2.

It is pointed by the learned counsel for the Commission that the reply had not been filed by the petitioner in the *sumo motu* proceedings initiated in case No.12 of 2012, despite the direction

given by the Commission. Therefore, we direct the petitioner herein to file the reply before the Commission in the said *sumo motu* proceedings 12 of 2012 In the meantime.

Until further Orders, no coercive action be taken against the Petitioner. Meanwhile, it is open to the Commission to proceed with the concerned proceedings.

Post the matter on **15.04.2013** for hearing.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/rkt